

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO 543

TO BE ANSWERED ON WEDNESDAY, THE 19.07.2017

Nodal Officers to Minimize Pending Cases

543. SHRI SUSHIL KUMAR SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any proposal to appoint Nodal Officers in each ministry to minimize the pending cases in the various Departments and Ministries;
- (b) if so, the details thereof and the steps being taken by the Government in this regard;
- (c) whether the Government has conducted any survey regarding pending cases in each Ministry and Department; and
- (d) if so, the details thereof and steps being taken by the Government to collect details about pending cases and to minimize such cases?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE & ELECTRONICS AND INFORMATION
TECHNOLOGY**

(SHRI P.P. CHAUDHARY)

(a) & (b): Legal Information Management & Briefing System (LIMBS), an online tool to monitor court cases has been implemented by the Government in all the Ministries of Government of India. 61 Nodal Officers in various Ministries/Departments have been appointed to monitor their court cases on the LIMBS. Till date, more than 1,40,000 cases have already been uploaded on the LIMBS by various Ministries/Departments. Further, formulation of National Litigation Policy (NLP) is under active consideration of the Government to reduce the Government litigations wherein also Nodal Officers will play a significant role.

(c) & (d): A letter has been written by the Hon'ble Minister for Law & Justice to all the Ministries/Departments in the Month of April, 2017 to chalk out an action plan for special arrears clearance drives to reduce the number of court cases and to send a quarterly report on reduction in total number of Court cases withdrawn/settled/disposed, containing information about the total number of court cases, how many court cases have been reduced and how many court cases have been withdrawn after executive order or following ADR methods.